

Sr. No.5
Regular List

IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR

CCP(S) No.92/2022

Hotel Sideeq Palace

...PETITIONER(S)

Through: Mr. Manzoor A. Dar, Advocate.

Vs.

Pandurang K. Pole & anr.

....RESPONDENT(S)

Through: None.

CORAM: HON'BLE MR. JUSTICE SANJEEV KUMAR, JUDGE

(ORDER)
20.09.2022

Order dated 25th August, 2022, has not been complied with. Neither the requisite affidavits of Divisional Commissioner, Kashmir, and Deputy Commissioner, Srinagar, in terms of order dated 04.08.2022, are filed nor the two officers have come present. Even the counsel for the respondents is not present. It is, thus, clear that both the officers are in defiance mode and have no respect for the orders of this Court.

In these circumstances, this Court is left with no option but to secure the presence of the Divisional Commissioner, Kashmir, and Deputy Commissioner, Srinagar, throughailable warrants in the amount of Rs.20,000/ each to be executed by IGP, Kashmir, Srinagar.

List on 12.10.2022.

(Sanjeev Kumar)
Judge

Srinagar;
20.09.2022
"Bhat Altaf, PS"